

NOTES OF THE REGISTRY

or. 21.03.2006

Copies of order
prepared for
counsel for both
sides.

L 08/03

W
SPPD
SCD

Speed Post cost
deposited on 14/3/06.

Dr 318/06
Copies of order
with copies of O.A. handed
to all respondents by Speed Post.

J
14/3/06

ORDERS OF THE TRIBUNAL

Order dated: 03.08.2006

Heard Mr. A. Kanungo, Lt. Counsel for the Applicant and Mr. S.K. Ojha, Lt. Standing Counsel for the Railways.

Applicant is Sr. Loco Pilot under DRM (Mechanical), East Coast Railways, Khurda Road. The grievance of the Applicant is that his juniors have been empanelled as passenger Driver, however, he has been ignored.

The Applicant, it seems, has filed a representation before Respondent No. 3, (Sr. Divisional Mechanical Engineer) Lt. Standing Counsel for the Railways says that he is not aware of any such representation but if a fresh representation is made, the same shall be considered. The Applicant is at liberty to file fresh representation within seven days, which shall be considered and disposed of as per laws/rules by Respondent No. 2 and 3 within a period of two months from the date of receipt of this order.

O.A. is disposed of accordingly.

Copies of this order, along with copies of the O.A. be transmitted to the Respondents by Speed Post at the cost of the Applicant. Free copies of this order be also handed over to the Lt. Counsels appearing for both the parties.

B.M.
Member (Admn.)